

RATIFIED

Minutes of Meeting No.25/12 scheduled on 21.02.2012 of Norms Committee(NC-I) (DES.I Section)

The meeting No. 25/12 of the Norms Committee (NC-I) for the licensing year 2011-2012 was held on 21.02.2012 under the Chairmanship of Sh. N.P.S. Monga, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009-2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh K. K. Tiwari. I.A.	476	23062622	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A		DC(MSME),N.B.
4.	Sh. A.K. Mishra, AIA		23063332	M/o Steel, U.B.
5.	Sh. G. Parthasarathi, Dy.DGFT	312	23061563 Extn.301	DGFT, U.B.
6.	Sh. K.C. Raju, FTDO	404	23061562 Ext.265	DGFT, U.B.

I-The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under: -

1	Case No.:31/23/80-ALC2/2009	Party Name:HINDUSTAN AERONAUTICS LTD,	Meet No/Date:25/80-ALC2/2011 21.02.2012	Status: Deferred
	HQ File :01/80/050/00353/AM10/	RLA File :07/24/040/00651/AM09/	Lic.No/Date:0710066776 02.09.2009	Defer Date:03.04.2012
Decision : The Committee noted that the firm vide their letter dt.03.02.2012 again referred to two Advance Authorizations, whereas only one case is under consideration of the Norms Committee which is pending with Ministry of Defence. The Committee therefore decided to seek a clarification from RA, Bangalore and refer the case to MSME for examination and comments. The case is to be re-listed on 03.04.2012.				

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Case No.: 16/31/80-ALC2/2009	Party Name:SUTURES INDIA PRIVATE LIMITED,	Meet No/Date:25/80-ALC2/2011 21.02.2012	Status: Approved
HQ File :01/80/050/00464/AM10/	RLA File :07/24/040/00263/AM10/	Lic.No/Date:0710067849 28.10.2009	

Decision :The Committee deliberated the written comments of C&PC received vide their OM No.46011/112/2009-PC.II dated 25.01.2012 and decided to ratify the norms in respect of the subject advance authorization as under:-

Item to be Exported	Quantity
Surgical Sutures USP	1 No.
Raw-material Recommended for Import	Quantity
1. Relevant thread for surgical sutures (Polyglycolic Acid based)	Net+1% wastage
2. Bottom/Top Aluminium Foil	As per packing policy

The RLA may take necessary action accordingly.

Case No.:21/39/80-ALC2/2009			Status:
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3		Party Name: VEM TECHNOLOGIES P.LTD.,	Meet No/Date: 25/80-ALC2/2011 21.02.2012	Deferred
	HQ File : 01/80/050/00617/AM10/	RLA File : 09/24/040/00373/AM10/	Lic.No/Date: 0910040368 18.12.2009	Defer Date: 03.04.2012
Decision : The Committee noted that a letter of clarification was sent to Ministry of Defence on 07.02.2012 and decided to send another reminder to them requesting to expedite their comments and the case is to be re-listed on 03.04.2012.				

4	Case No.: 18/15/80-ALC2/2010	Party Name: GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date: 25/80-ALC2/2011 21.02.2012	Status: Deferred
	HQ File : 01/80/050/00225/AM11/	RLA File : 04/24/040/00061/AM11/	Lic.No/Date: 0410114584 15.06.2010	Defer Date: 03.04.2012
Decision : The Committee noted that a copy of firm's reply dated 09.02.2012 was forward to DHI for examination and comments. The case is to be re-listed on 03.04.2012.				

5	Case No.: 40/31/80-ALC2/2010	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date: 25/80-ALC2/2011 21.02.2012	Status: Approved
	HQ File : 01/80/050/00518/AM11/	RLA File : 09/24/040/00195/AM11/	Lic.No/Date: 0910043236 24.08.2010	
Decision : The Committee deliberated the written comments of DHI received vide their UO Note dated 21.02.2012 and decided to ratify the norms in respect of the subject advance authorization as under:- (i) Import Item Nos. 27-28 – (Tools) – To be deleted. (ii) Import Item No. 29 – To be deleted. (iii) All other items are allowed on Net to net basis with accountability clause. The RLA may take necessary action accordingly.				

6	Case No.: 32/31/80-ALC2/2010	Party Name: SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date: 25/80-ALC2/2011 21.02.2012	Status: Deferred
	HQ File : 01/80/050/00510/AM11/	RLA File : 06/24/040/00028/AM11/	Lic.No/Date: 0610018929 30.08.2010	Defer Date: 03.04.2012
Decision : The Committee noted that a letter of clarification was sent to Ministry of Defence on 07.02.2012 and decided to send another reminder to them requesting to expedite their comments and to be re-listed the case on 03.04.2012.				

7	Case No.: 47/31/80-ALC2/2010	Party Name: SIEMENS ROLLING STOCK PVT.LTD.	Meet No/Date: 25/80-ALC2/2011 21.02.2012	Status: Rejected
	HQ File : 01/80/050/00525/AM11/	RLA File : 03/95/040/00491/AM11/	Lic.No/Date: 0310593387 22.09.2010	
Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter dt. 18.05.2011; 01.07.2011; 21.09.2011 and also did not attend the Personal Hearing to explain their case. In the absence of requisite information, the Committee felt that it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.				

Case No.: 17/41/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:25/80-ALC2/2011 21.02.2012	Status: Approved
HQ File :01/81/050/00436/AM11/	RLA File :09/24/040/00315/AM11/	Lic.No/Date:0910044003 21.10.2010	

Decision : The Committee deliberated the written comments of DHI received vide their UO Note No.3(42)/2010-TSW(B) Vol.9/72 dated 21.02.2012 and decided to ratify the norms in respect of the subject advance authorization as under:-

Export Product: 2x20 MW Stea Turbine Generator (Weight: 235 MT) for Tendaho Sugar, Ethiopia

Imports:

Sl. No.	Items	Quantity in Kg(% wastage) per set
	For Steam Turbine	
10	Blading Profiles for HP&LP Guide Blades	386(9%) repeated as per AA No. 0910047823 dt. 22.07.2011
11	Blading Flats for HP and LP (stage 1 & 2) moving blades	1747 (258%) repeated as per AA No.6110000286 dt. 06.02.2009
12	SS Wires/Caulking wires	47 (1%)
34	LP Moving Blade (for Statge 3)	90 nos per set (net to net)
48	CS Round	46 (2%)
49	AS Round	195 (30%) repeated AA 0910047823
50	SS Round	92 (2%)
51	CS Plate	194 (5%)
52	AS Plate	246 (5%)
53	SS Plate	49 (5%)
	For Generator	
45	Scraper fin profile	100 (3%)
46	I beam profile	812 (2%)
47	Silver Bearing Copper Strip	2452 (1%)
36 to 39 and 42 to 44	Insulating materials	Restricted to 2% of FOB value of the export product.

All other inputs are inputs are components under net to net basis and are to be allowed with accountability clause.

The RLA may take necessary action accordingly.

Case No.: 6/37/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:25/80-ALC2/2011 21.02.2012	Status: Approved
HQ File :01/80/050/00744/AM11/	RLA File :09/24/040/00384/AM11/	Lic.No/Date:0910044581 06.12.2010	

Decision : The Committee deliberated the written comments of DHI received vide their letter No. 3(42)/10-TWS(B)/75 dated 29.2.2012 and decided to ratify the norms in respect of the subject advance authorization as under:-

Sl. No.	Items	Quantity in Kg(% wastage) per set

9	4	(SS) Flats	5180 (258%) repeated as per AA No.6110000286
	12	(SS) Profiles	990(9%) repeated as per AA No.0910047823.
	22	SS Strip	306(1%)
	48	CS Pipes	4556 (2%)
	49	CS Plates	49402(30%)
	50	SS Pipes	208(2%)
	60	I-Beam Profile (Alloy Steel)	1485 (2%)
	69	Scraper Fin Profile (Copper-Zinc Alloy)	250%(3%)
	70	Silver Bearing Copper Strips	5000(0.3%)
	73	Wedge Profile (Cupro Nickel)	981 (1%) Repeated as per AA No.0910036659.
	52, 53, 57, 58, 59, 62, 63, 64, 66, 67, 71, 72	Insulating materials	Restricted to 2% of FOB value of the export product.
	All others inputs are components under net to net basis and are to be allowed with accountability clause.		
	The RLA may take necessary action accordingly.		

10	Case No.:2/37/80-ALC2/2010	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:25/80-ALC2/2011 21.02.2012	Status: Deferred
	HQ File :01/80/050/00740/AM11/	RLA File :05/23/040/00293/AM11/	Lic.No/Date:0510281598 17.01.2011	Defer Date:03.04.2012
	Decision : The representative of the DHI informed that the products in the Advance Authorization are large and wastage is high and asked for a Team Visit to evaluate on wastage. The Committee, therefore, decided to send a team consisting of representatives of DHI, MSME & DDG and submit a report. The case is to be re-listed on 03.04.2012.			

11	Case No.:21/37/80-ALC2/2010	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:25/80-ALC2/2011 21.02.2012	Status: Approved
	HQ File :01/80/050/00759/AM11/	RLA File :09/24/040/00478/AM11/	Lic.No/Date:0910045222 25.01.2011	
	Decision : The Committee deliberated the written comments of DHI received vide their UO Note dated 21.02.2012 and decided to ratify the norms in respect of the subject advance authorization as per SION C-1742.			
	The RLA may take necessary action accordingly.			

12	Case No.:23/37/80-ALC2/2010	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:25/80-ALC2/2011 21.02.2012	Status: Approved
	HQ File :01/80/050/00761/AM11/	RLA File :09/24/040/00476/AM11/	Lic.No/Date:0910045224 25.01.2011	
	Decision : The Committee deliberated the written comments of DHI received vide their UO Note dated 21.02.2012 and decided to ratify the norms in respect of the subject advance authorization as per SION C-1742 and components are allowed under GN-4.			

The RLA may take necessary action accordingly.

13	Case No.:2/39/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:25/80-ALC2/2011 21.02.2012	Status: Approved
	HQ File :01/80/050/00804/AM11/	RLA File :04/24/040/00257/AM11/	Lic.No/Date:0410121550 11.02.2011	
Decision :The Committee deliberated the written comments of DHI received vide their UO Note No.3(40)/10-TSW(B)/639 dated 24.10.2011 and note dated 21.02.2012 and decided to ratify the norms in respect of the subject advance authorization as under:- The export item is 5 sets of Boiler. The total weight of export product for five sets is 45,375 MT & the same to be incorporate in the licence. Import There are 34 items of import which consists of Raw material, components. - Item No. 1 – CS Plate – The item to be allowed at 1700 MT with 2.7% wastage as applied for. - Item No. 2 – AS plate – The item to be allowed at 47.8 MT with 5% wastage. - Item No. 3 – AS rounds – The item to be allowed at 65 MT with 3% wastage as applied by the firm. - Item No.4 – Hollows to be allowed at 2304 MT with 10% wastage. Pipes to be allowed at 4175 MT with 2% wastage. (Total Allowed 6479 MT). - Item No. 5 – Blooms to be allowed at 10800 MT with 20% wastage (Taking clue from SION C-797). As tubes / pipes at 4430 MT with 2% wastage. (Total allowed 5510 MT). - Item No. 6 – SS Tube – The item to be allowed at 17 MT with 2% wastage. - Item No. 7 – Casting/forging – there is only wastage of 3%. Import to be allowed as applied for by firm. The import weight is 300 MT which is to be incorporated along with quantity in number in the licence. - Item No. 8 – Welding material – The firm has only applied 250 MT. The firm has not given the calculation of welding material proposed for import. DHI recommend import of 150 MT which is around 2% of steel plate & tubes allowed. - Item No. 9 to 23 except item No. 11, 14 – These are components & to be allowed under GN-4 with accountability clause. - Item No. 11 – Chain – The firm has not sought any wastage. To be allowed under GN-4 with accountability clause. - Item No. 14 – Furnace maintenance platform – may not be allowed as it is not part of export product. - Item No. 24 & 25 – Al Sheet & Grill – To be deleted as calculation not given. - Item No. 26 to 34 – These are components & to be allowed under GN-4 with accountability clause. The RLA may take necessary action accordingly.				

14	Case No.:26/40/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:25/80-ALC2/2011 21.02.2012	Status: Deferred
	HQ File :01/80/050/00876/AM11/	RLA File :09/24/040/00553/AM11/	Lic.No/Date:0910045827 07.03.2011	Defer Date:03.04.2012
Decision :The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 03.04.2012.				

	Case No.:28/40/80-ALC2/2010	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:25/80-ALC2/2011 21.02.2012	Status: Deferred
	HQ File :01/80/050/00878/AM11/	RLA File :05/23/040/00348/AM11/		

15			Lic.No/Date:0510285314 08.03.2011	Defer Date:03.04.2012
Decision : The representative of the DHI informed that the products in the Advance Authorization are large and wastage is high and asked for a Team Visit to evaluate on wastage. The Committee, therefore, decided to send a team consisting of representatives of DHI, MSME & DDG and submit a report. The case is to be re-listed on 03.04.2012.				

16	Case No.:2/6/80-ALC2/2011	Party Name:THE TATA POWER COMPANY LTD	Meet No/Date:25/80-ALC2/2011 21.02.2012	Status: Deferred
	HQ File :01/80/050/00079/AM12/	RLA File :07/21/040/00953/AM11/	Lic.No/Date:0710078147 21.03.2011	Defer Date:03.04.2012
Decision : The Committee noted that the comments called from DIT yet to be received and case is under examination with DIT. Therefore, Committee decided to remind them to expediting their comments. The case is to be re-listed on 03.04.2012.				

17	Case No.:17/9/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:25/80-ALC2/2011 21.02.2012	Status: Deferred
	HQ File :01/80/050/00185/AM12/	RLA File :09/24/040/00563/AM11/	Lic.No/Date:0910046078 25.03.2011	Defer Date:03.04.2012
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 03.04.2012.				

18	Case No.:5/3/80-ALC2/2011	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:25/80-ALC2/2011 21.02.2012	Status: Deferred
	HQ File :01/80/050/00010/AM12/	RLA File :05/23/040/00019/AM12/	Lic.No/Date:0510288064 13.04.2011	Defer Date:03.04.2012
Decision : The Committee decided to forward a copy of firm reply dated 23.02.2012 to DC(MSME) for examination and comments. The case is to be re-listed on 03.04.2012.				

19	Case No.:29/3/80-ALC2/2011	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:25/80-ALC2/2011 21.02.2012	Status: Deferred
	HQ File :01/80/050/00034/AM12/	RLA File :05/24/040/00011/AM12/	Lic.No/Date:0510288857 27.04.2011	Defer Date:03.04.2012
Decision : The Committee noted that the firm has been called for Personal Hearing on 06.03.2012 and decided to discuss this case during the Personal Hearing. The Committee, therefore, decided to defer the case and to re-list the case on 03.04.2012.				

20	Case No.:13/9/80-ALC2/2011	Party Name:OILGEAR TOWLER POLYHYDRON PVT.LTD.,	Meet No/Date:25/80-ALC2/2011 21.02.2012	Status: Approved
	HQ File :01/80/050/00181/AM12/	RLA File :07/21/040/00115/AM12/	Lic.No/Date:0710079344 23.05.2011	
Decision : The Committee deliberated the written comments of DHI received vide their UO Note dated 21.02.2012 and decided to ratify the norms of the subject Advance Authorization on net to net basis with accountability clause.				

	The RLA may take necessary action accordingly.
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21	Case No.: 11/9/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:25/80-ALC2/2011 21.02.2012	Status: Approved
	HQ File :01/80/050/00179/AM12/	RLA File :61/24/040/00010/AM12/	Lic.No/Date:6110000625 31.05.2011	
	Decision : The Committee deliberated the written comments of DHI received vide their UO Note dated 21.02.2012 decided to ratify the norms of the subject Advance Authorization as allowed under advance authorization No.6110000472 dt.15.07.2010. The RLA may take necessary action accordingly.			

22	Case No.: 29/6/80-ALC2/2011	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:25/80-ALC2/2011 21.02.2012	Status: Deferred
	HQ File :01/80/050/00106/AM12/	RLA File :03/95/040/00177/AM12/	Lic.No/Date:0310634527 06.06.2011	Defer Date:03.04.2012
	Decision : The Committee noted that a copy of firm's reply dt.24.01.2012 has been forwarded to DHI for examination and comments. The case is to be re-listed on 03.04.2012.			

23	Case No.: 26/9/80-ALC2/2011	Party Name:AKSH TECHNOLOGIES LTD.((A WHOLLY OWNED SUBSIDIARY	Meet No/Date:25/80-ALC2/2011 21.02.2012	Status: Deferred
	HQ File :01/80/050/00194/AM12/	RLA File :05/23/040/00132/AM12/	Lic.No/Date:0510296453 13.07.2011	Defer Date:03.04.2012
	Decision : The Committee noted that the comments called from DIT yet to be received and case is under examination with DIT. Therefore, Committee decided to remind them to expediting their comments. The case is to be re-listed on 03.04.2012.			

24	Case No.: 5/25/80-ALC2/2011	Party Name:EASTERN EQUIPMENT AND ENGINEERS PRIVATE LIMITED.	Meet No/Date:25/80-ALC2/2011 21.02.2012	Status: Deferred
	HQ File :01/80/050/00484/AM12/	RLA File :02/24/040/00076/AM12/	Lic.No/Date:0210162509 18.07.2011	Defer Date: 03.04.2012
	Decision : On the recommendation of DIPP representation present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 03.04.2012: - 1. Information in respect of Sl.No.4,5 & 11 of the Standard Deficiency Format.			

25	Case No.: 18/15/80-ALC2/2011	Party Name:ARUL LINU GRABS PRIVATE LIMITED.,	Meet No/Date:25/80-ALC2/2011 21.02.2012	Status: Deferred
	HQ File :01/80/050/00315/AM12/	RLA File :17/24/040/00037/AM12/	Lic.No/Date:1710004457 11.08.2011	Defer Date:03.04.2012
	Decision : The Committee noted that the firm did not furnish reply to this office e-mail dated 24.01.2012 requesting for some the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-listed on 03.04.2012.			

26	Case No.:15/15/80-ALC2/2011	Party Name:ARUL LINU GRABS PRIVATE LIMITED.,	Meet No/Date:25/80-ALC2/2011 21.02.2012	Status: Deferred
	HQ File :01/80/050/00312/AM12/	RLA File :17/24/040/00049/AM12/	Lic.No/Date:1710004496 05.09.2011	Defer Date:03.04.2012
Decision : The Committee noted that the firm did not furnish reply to this office e-mail dated 24.01.2012 requesting for some information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-listed on 03.04.2012.				

27	Case No.:8/15/80-ALC2/2011	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:25/80-ALC2/2011 21.02.2012	Status: Approved
	HQ File :01/80/050/00305/AM12/	RLA File :05/24/040/00200/AM12/	Lic.No/Date:0510301760 08.09.2011	
Decision : The Committee deliberated the written comments of DHI received vide their UO Note dated 21.02.2012 decided to ratify the norms of subject Advance Authorization on net to net basis with accountability clause. The Committee also decided to advise RA to obtain details of sets and incorporate in the licence. The RLA may take necessary action accordingly.				

28	Case No.:6/15/80-ALC2/2011	Party Name:MONTAN HYDRAULIK (INDIA) PVT LTD	Meet No/Date:25/80-ALC2/2011 21.02.2012	Status: Approved
	HQ File :01/80/050/00303/AM12/	RLA File :04/24/040/00178/AM12/	Lic.No/Date:0410128126 15.09.2011	
Decision : The Committee deliberated the written comments of DHI received vide their UO Note dated 21.02.2012 and decided to ratify the norms of subject Advacne Authorization on Net to Net basis with accountability clause. The RLA may take necessary action accordingly.				

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Case No.:2/21/80-ALC2/2011	Party Name:BIRLA FURUKAWA FIBRE OPTICS LIMITED,	Meet No/Date:25/80-ALC2/2011 21.02.2012	Status: Approved
HQ File :01/80/050/00422/AM12/	RLA File :17/24/040/00053/AM12/	Lic.No/Date:1710004532 16.09.2011	

Decision :The Committee deliberated the written comments of DOT received vide their I.D. No.15-10/2011-IP (Pt.II) dated 27.01.2012 and decided to ratify the norms in respect of the subject advance authorization as under:-

Sl.No.	Details of import item	Recommended Quantity (including wastage) (Kg)	Wastage allowed
1.	Preform of Silica	2790	2%
2.	UV Resin I	2102	5%
3.	UV Resin II	2283	5%

The RLA may take necessary action accordingly.

30	Case No.:11/21/80-ALC2/2011	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:25/80-ALC2/2011 21.02.2012	Status: Deferred
	HQ File :01/80/050/00431/AM12/	RLA File :34/24/040/00108/AM12/	Lic.No/Date:3410031582 16.09.2011	Defer Date:03.04.2012
Decision : The Committee noted that the comments called from C&PC yet to be received and case is under examination with C&PC. Therefore, Committee decided to remind them to expedite their comments. The case is to be re-listed on 03.04.2012.				

31	Case No.:1/18/80-ALC2/2011	Party Name:ASAHITEC STENCILS P.LTD.,	Meet No/Date:25/80-ALC2/2011 21.02.2012	Status: Deferred
	HQ File :01/80/050/00355/AM12/	RLA File :04/24/040/00183/AM12/	Lic.No/Date:0410128353 21.09.2011	Defer Date:03.04.2012
Decision : Representative of MSME informed the Committee that they need some more details from the firm for examination of the case. The Committee therefore decided to obtain the details and to re-list the case on 03.04.2012.				

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Case No.:3/21/80-ALC2/2011	Party Name:BIRLA FURUKAWA FIBRE OPTICS LIMITED,	Meet No/Date:25/80-ALC2/2011 21.02.2012	Status: Approved
HQ File :01/80/050/00423/AM12/	RLA File :17/24/040/00055/AM12/	Lic.No/Date:1710004540 23.09.2011	

Decision : The Committee deliberated the written comments of DOT received vide their I.D. No.15-10/2011-IP (Pt.II) dated 24.01.2012 and decided to ratify the norms in respect of the subject advance authorization as under:-

Sl.No.	Details of import item	Recommended Quantity (including wastage) (Kg)	Wastage allowed
1.	Preform of Silica	5580	2%
2.	UV Resin I	3824	5%
3.	UV Resin II	5346	5%

The RLA may take necessary action accordingly.

33	Case No.:14/18/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:25/80-ALC2/2011 21.02.2012	Status: Deferred
	HQ File :01/80/050/00368/AM12/	RLA File :04/24/040/00146/AM12/	Lic.No/Date:0410128602 27.09.2011	Defer Date:03.04.2012
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 03.04.2012.				

34	Case No.:3/18/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:25/80-ALC2/2011 21.02.2012	Status: Deferred
	HQ File :01/80/050/00357/AM12/	RLA File :04/24/040/00095/AM12/	Lic.No/Date:0410129108 11.10.2011	Defer Date:03.04.2012
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 03.04.2012.				

35	Case No.:2/18/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:25/80-ALC2/2011 21.02.2012	Status: Deferred
	HQ File :01/80/050/00356/AM12/	RLA File :04/24/040/00128/AM12/	Lic.No/Date:0410129210 13.10.2011	Defer Date:03.04.2012
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 03.04.2012.				

36	Case No.:9/18/80-ALC2/2011	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:25/80-ALC2/2011 21.02.2012	Status: Deferred
	HQ File :01/80/050/00363/AM12/	RLA File :05/24/040/00251/AM12/	Lic.No/Date:0510305773 18.10.2011	Defer Date:03.04.2012
Decision : As per DHI UO note No.7/119/2011-TSW/8 dated 06.02.2012, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 03.04.2012: - (a) Composition of Black Master Batch in terms of various inputs, percentage wise. (b) Type of plastic used in item No.2 and 3 since only brand name has been mentioned. (c) Weight of the export and also weight of the import items at S.No. 2 & 3 separately. (d) Justification for 30% wastage in import item No.1 indicating wastage at each stage of manufacture. (e) Past production and consumption of all raw materials both imported and indigenous in the past 3 Years, separately, duly certified by a Chartered Engineer.				

37	Case No.:6/18/80-ALC2/2011	Party Name:KONE ELEVATOR INDIA PVT LTD	Meet No/Date:25/80-ALC2/2011 21.02.2012	Status: Approved
	HQ File :01/80/050/00360/AM12/	RLA File :04/24/040/00208/AM12/	Lic.No/Date:0410129476 19.10.2011	
Decision : The Committee deliberated the written comments of DIPP received vide their UO Note dated 21.02.2012 and decided to ratify the norms in respect of the subject advance authorization as under:- 1. Description of Export product may be modified as “ Elevators /Lifts Model No. C-MONO-GREEN/ PW 20/18-19-1 No. & Model No. C-MONO-GREEN/ PW 21/18-19-7 Nos.” 2. Word “relevant” may be prefixed with the description of import items at Sl. Nos. 31 to 34. 3. Import items from Sl.No. 1 to 36 may be allowed on net to net basis with accountability clause The RLA may take necessary action accordingly.				

38	Case No.:8/18/80-ALC2/2011	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:25/80-ALC2/2011 21.02.2012	Status: Deferred
	HQ File :01/80/050/00362/AM12/	RLA File :05/24/040/00249/AM12/	Lic.No/Date:0510306346 21.10.2011	Defer Date:03.04.2012
Decision : The Committee noted that the firm has been called for Personal Hearing on 06.03.2012 and decided to discuss this case during the Personal Hearing. The Committee, therefore, decided to defer the case and to re-list the case on 03.04.2012.				

	Case No.:12/21/80-ALC2/2011	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:25/80-ALC2/2011	Status: Approved
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39			21.02.2012	
	HQ File :01/80/050/00432/AM12/	RLA File :09/24/040/00340/AM12/	Lic.No/Date:0910049436 21.10.2011	
	Decision : On the recommendation of DHI representative present in the meeting, the Committee decided to ratify the norms in respect of the subject advance authorization under SION C-1742. The Committee also decided to ask RA to obtain details of export product and incorporate in the licence”. The RLA may take necessary action accordingly.			

40	Case No.:12/18/80-ALC2/2011	Party Name:BRAKES INDIA LIMITED,	Meet No/Date:25/80-ALC2/2011 21.02.2012	Status: Approved
	HQ File :01/80/050/00366/AM12/	RLA File :04/24/040/00136/AM12/	Lic.No/Date:0410129812 31.10.2011	
	Decision : On the recommendation of DHI representative present in the meeting, the Committee decided to ratify the norms in respect of the subject advance authorization Item Sl. No. 23 to be deleted and balance items are to be allowed on net to net basis with accountability clause. The RLA may take necessary action accordingly.			

41	Case No.:6/21/80-ALC2/2011	Party Name:SATTVA ETECH INDIA PRIVATE LIMITED	Meet No/Date:25/80-ALC2/2011 21.02.2012	Status: Deferred
	HQ File :01/80/050/00426/AM12/	RLA File :07/24/040/00296/AM12/	Lic.No/Date:0710083749 04.11.2011	Defer Date:03.04.2012
	Decision : The Committee noted that a copy of Firm’s application has been send to DIT on 09.02.2012 for examination and comments and therefore decided to remind them to expedite their comments. The case is to be re-listed on 03.04.2012.			

42	Case No.:4/18/80-ALC2/2011	Party Name:COMAU INDIA PLTD,	Meet No/Date:25/80-ALC2/2011 21.02.2012	Status: Deferred
	HQ File :01/80/050/00358/AM12/	RLA File :31/82/040/00187/AM12/	Lic.No/Date:3110051335 08.11.2011	Defer Date:03.04.2012
	Decision : On the recommendation of DHI representative present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 03.04.2012: - 1. Information in respect of Sl.No.1,6 & 8 of the Standard Deficiency Format.			

43	Case No.:5/18/80-ALC2/2011	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:25/80-ALC2/2011 21.02.2012	Status: Approved
	HQ File :01/80/050/00359/AM12/	RLA File :03/94/040/00694/AM12/	Lic.No/Date:0310664263 09.11.2011	
	Decision : The Committee deliberated the written comments of DIPP received vide their UO Note dated 21.02.2012 and decided to ratify the norms in respect of the subject advance authorization as under:- 1. Net empty weight of 37006 Kgs may be specified with the quantity of export product. 2. Word “ Relevant ” may be prefixed with the descriptions of import items at Sl. No. 2 & 3. 3. Quantity of import item at Sl. No. 1 may be allowed as 10 Nos. on net to net basis. However, duty free weight of this item may be allowed as 5020 Kg inclusive of 30 % wastage after 20 % recovery.			

4. Quantity of import item at Sl. No. 2 may be allowed as 10580 Kgs. inclusive of 39 % wastage after 1/3rd recovery..
5. Quantity of import item at Sl. No. 3 may be allowed as 23768 Kgs. (14405 Meters) inclusive of 2 % wastage .
6. Quantities of import items at Sl. Nos. 4, 5 & 6 (Welding Consumables) may be allowed as 215 Kgs. each.

The RLA may take necessary action accordingly.

44	Case No.: 8/21/80-ALC2/2011	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:25/80-ALC2/2011 21.02.2012	Status: Deferred
	HQ File :01/80/050/00428/AM12/	RLA File :07/24/040/00331/AM12/	Lic.No/Date:0710084167 22.11.2011	Defer Date:03.04.2012
	Decision : As per DIPP UO note dated 21.02.2012, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 21.02.2012: - 1. Information in respect of Sl.No.4,5,6 & 9 of the Standard Deficiency Format – export product wise. 2. Information in respect of Sl.No.11 of the Standard Deficiency Format in respect of import items from Sl. No.6 & 16 to 37.			

45	Case No.: 7/21/80-ALC2/2011	Party Name:POLY MEDICURE LTD.	Meet No/Date:25/80-ALC2/2011 21.02.2012	Status: Deferred
	HQ File :01/80/050/00427/AM12/	RLA File :05/24/040/00281/AM12/	Lic.No/Date:0510309080 23.11.2011	Defer Date:03.04.2012
	Decision : The Committee noted that the comments called from C&PC yet to be received and case is under examination with C&PC. Therefore, committee decided to remind them to expediting their comments. The case is to be re-listed on 03.04.2012.			

46	Case No.: 9/21/80-ALC2/2011	Party Name:POLY MEDICURE LTD.	Meet No/Date:25/80-ALC2/2011 21.02.2012	Status: Deferred
	HQ File :01/80/050/00429/AM12/	RLA File :05/24/040/00297/AM12/	Lic.No/Date:0510309616 28.11.2011	Defer Date:03.04.2012
	Decision : The Committee noted that the comments called from C&PC yet to be received and case is under examination with C&PC. Therefore, committee decided to remind them to expediting their comments. The case is to be re-listed on 03.04.2012.			

47	Case No.: 4/21/80-ALC2/2011	Party Name:RATNAMANI METALS & TUBES LIMITED	Meet No/Date:25/80-ALC2/2011 21.02.2012	Status: Approved
	HQ File :01/80/050/00424/AM12/	RLA File :08/24/040/00191/AM12/	Lic.No/Date:0810106224 01.12.2011	
	Decision : The Committee deliberated the written comments of DIPP received vide their UO Note dated 21.02.2012 and decided to ratify the norms in respect of the subject advance authorization as under:- 1. Word “relevant” may be prefixed with the description of import item and its quantity may be allowed as 10500 Kgs. inclusive of 5% wastage after taking clue from SION C - 593. The RLA may take necessary action accordingly.			

48	Case No.:15/25/80-ALC2/2011	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:25/80-ALC2/2011 21.02.2012	Status: Deferred
	HQ File :01/80/050/00494/AM12/	RLA File :07/24/040/00346/AM12/	Lic.No/Date:0710084374 02.12.2011	Defer Date:03.04.2012
	Decision : The Committee noted that firm's application has been sent to DC(MSME) on 15.02.2012 for examination and comments and case is under examination with MSME. The case is to be re-listed on 03.04.2012.			

49	Case No.:38/25/80-ALC2/2011	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:25/80-ALC2/2011 21.02.2012	Status: Approved
	HQ File :01/80/050/00517/AM12/	RLA File :05/23/040/00332/AM12/	Lic.No/Date:0510310579 08.12.2011	
	Decision : On the recommendation of DHI representative present in the meeting, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Import item 1 & 2 to be allowed with 2% wastage. 2. Import Item Nos. 3,4,5 & 6 to be allowed on net to net basis with accountability clause. 3. Item No. 7 - to be allowed to 0.40 MT. 4. Item No. 8 – to be allowed to 0.80 MT. 5. Item No. 9 – to be allowed to 0.40 MT. The RLA may take necessary action accordingly.			

50	Case No.:28/25/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:25/80-ALC2/2011 21.02.2012	Status: Approved
	HQ File :01/80/050/00507/AM12/	RLA File :04/24/040/00249/AM12/	Lic.No/Date:0410131396 09.12.2011	
	Decision : The Committee deliberated the written comments of DHI received vide their UO Note dated 21.02.2012 and decided to ratify the norms on repeat basis as under:- 1. As per Advance authorization No.0410118619 dated 04.11.2010 (TG) and 0410119698 dated 13.12.2010 (SG) excluding fittings. 2. Item No. 4 – To be allowed on Net to Net basis. The RLA may take necessary action accordingly.			

51	Case No.:16/25/80-ALC2/2011	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:25/80-ALC2/2011 21.02.2012	Status: Deferred
	HQ File :01/80/050/00495/AM12/	RLA File :34/24/040/00186/AM12/	Lic.No/Date:3410032547 14.12.2011	Defer Date:03.04.2012
	Decision : The Committee noted that firm's application has been sent to C&PC on 15.02.2012 for examination and comments and case is under examination with C&PC. The case is to be re-listed on 03.04.2012.			

	Case No.:31/25/80-ALC2/2011	Party Name:DAYCO VIKAS POWER TRANSMISSION PVT.	Meet No/Date:25/80-ALC2/2011	Status: Deferred
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		LTD.	21.02.2012	
52	HQ File :01/80/050/00510/AM12/	RLA File :05/23/040/00348/AM12/	Lic.No/Date:0510311317 15.12.2011	Defer Date:03.04.2012
Decision : On the recommendation of DHI representative present in the meeting, the Committee decided to obtain details of export product from the firm and to re-list the case on 03.04.2012.				

	Case No.:4/25/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:25/80-ALC2/2011 21.02.2012	Status: Deferred
53	HQ File :01/80/050/00483/AM12/	RLA File :07/24/040/00364/AM12/	Lic.No/Date:0710084747 16.12.2011	Defer Date:03.04.2012
Decision : The Committee noted that a copy of firm's application forwarded to MCIT for examination and comments. The case is to be re-listed on 03.04.2012.				

	Case No.:13/25/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:25/80-ALC2/2011 21.02.2012	Status: Deferred
54	HQ File :01/80/050/00492/AM12/	RLA File :11/24/040/00046/AM12/	Lic.No/Date:1110026418 20.12.2011	Defer Date:03.04.2012
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 03.04.2012.				

	Case No.:14/25/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:25/80-ALC2/2011 21.02.2012	Status: Deferred
55	HQ File :01/80/050/00493/AM12/	RLA File :11/24/040/00037/AM12/	Lic.No/Date:1110026416 20.12.2011	Defer Date:03.04.2012
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 03.04.2012.				

	Case No.:25/25/80-ALC2/2011	Party Name:WELD FUSE PVT. LTD .	Meet No/Date:25/80-ALC2/2011 21.02.2012	Status: Deferred
56	HQ File :01/80/050/00504/AM12/	RLA File :09/24/040/00424/AM12/	Lic.No/Date:0910050303 20.12.2011	Defer Date:03.04.2012
Decision : On the recommendation of DIPP representative present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 03.04.2012: - 1. Information in respect of Sl.No.4 & 5 of the Standard Deficiency Format.				

	Case No.:26/25/80-ALC2/2011	Party Name:GLOBE HI-FABS	Meet No/Date:25/80-ALC2/2011 21.02.2012	Status: Deferred
57	HQ File :01/80/050/00505/AM12/	RLA File :05/23/040/00358/AM12/	Lic.No/Date:0510311818 20.12.2011	Defer Date:03.04.2012
Decision : Representative of MSME informed the Committee that they need some more details from the firm for examination of the case. The Committee therefore decided to obtain the details and to re-list the case on 03.04.2012.				

	Case No.:27/25/80-ALC2/2011			Status:
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58		Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:25/80-ALC2/2011 21.02.2012	Approved
	HQ File :01/80/050/00506/AM12/	RLA File :04/24/040/00257/AM12/	Lic.No/Date:0410131871 20.12.2011	
Decision : The Committee deliberated the written comments of DHI received vide their UO Note dated 21.02.2012 and decided to ratify the norms of the subject Advance Authorization on repeat basis as per advance authorization No.0410110394 dated 23.12.2009. The RLA may take necessary action accordingly.				

59	Case No.:29/25/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:25/80-ALC2/2011 21.02.2012	Status: Deferred
	HQ File :01/80/050/00508/AM12/	RLA File :04/24/040/00230/AM12/	Lic.No/Date:0410131870 20.12.2011	Defer Date:03.04.2012
Decision : The Committee noted that the firm's application has been sent to DHI on 09.02.2012 and case is under examination with DHI The case is to be re-listed on 03.04.2012.				

60	Case No.:30/25/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:25/80-ALC2/2011 21.02.2012	Status: Approved
	HQ File :01/80/050/00509/AM12/	RLA File :04/24/040/00250/AM12/	Lic.No/Date:0410131872 20.12.2011	
Decision : The Committee deliberated the written comments of DHI received vide their UO Note dated 21.02.2012 decided to ratify the norms on repeat basis as under:- 1. As per Advance authorization No.0410121377 dated 08.02.2011 excluding fittings. 3. Item No. 4 – To be allowed on Net to Net basis. (Fittings) The RLA may take necessary action accordingly.				

61	Case No.:40/25/80-ALC2/2011	Party Name:VITROMED HEALTHCARE	Meet No/Date:25/80-ALC2/2011 21.02.2012	Status: Deferred
	HQ File :01/80/050/00519/AM12/	RLA File :05/24/040/00287/AM12/	Lic.No/Date:0510311874 20.12.2011	Defer Date:03.04.2012
Decision : The Committee noted that the firm's application has been sent to C&PC on 15.02.2012 and case is under examination with C&PC. The case is to be re-listed on 03.04.2012.				

62	Case No.:3/25/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:25/80-ALC2/2011 21.02.2012	Status: Deferred
	HQ File :01/80/050/00482/AM12/	RLA File :07/24/040/00337/AM12/	Lic.No/Date:0710084945 22.12.2011	Defer Date:03.04.2012
Decision : The Committee noted that a copy of firm's application forwarded to MCIT for examination and comments. The case is to be re-listed on 03.04.2012.				

	Case No.:7/25/80-ALC2/2011	Party Name:H.L.EQUIPMENTS	Meet No/Date:25/80-ALC2/2011	Status: Deferred
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63			21.02.2012	
	HQ File :01/80/050/00486/AM12/	RLA File :52/24/040/00044/AM12/	Lic.No/Date:5210037543 27.12.2011	Defer Date:03.04.2012
Decision : As per DIPP UO note dated 21.02.2012, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 03.04.2012: - 1. Information in respect of Sl.No.4,5, & 11 of the Standard Deficiency Format.				

64	Case No.:9/25/80-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:25/80-ALC2/2011 21.02.2012	Status: Deferred
	HQ File :01/80/050/00488/AM12/	RLA File :03/95/040/00690/AM12/	Lic.No/Date:0310673188 28.12.2011	Defer Date:03.04.2012
Decision : As per DIPP UO note dated 21.02.2012, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 03.04.2012: - 1. Information in respect of Sl.No.5, 11 & 13 of the Standard Deficiency Format – export product wise. 2. For net weight of components to be manufactured out of import items at Sl. No. 1, 2, 3 & 8, name of components with net weights thereof may be indicated. 3. Quantities of Test Coupons at Sl. No 4 & 5 of list of import items in Nos. and Kgs. 4. Justification for the quantities of Test Coupons.				

65	Case No.:10/25/80-ALC2/2011	Party Name:GENSER AEROSPACE & INFORMATION TECHNOLOGIES PLTD.	Meet No/Date:25/80-ALC2/2011 21.02.2012	Status: Deferred
	HQ File :01/80/050/00489/AM12/	RLA File :07/24/040/00393/AM12/	Lic.No/Date:0710085074 29.12.2011	Defer Date:03.04.2012
Decision : The Committee noted that the firm's application has been sent to DHI on 13.02.2012 and decided to forward application to DC(MSME) for examination and comments. The case is to be re-listed on 03.04.2012.				

66	Case No.:37/25/80-ALC2/2011	Party Name:CHEMICO SYNTHETICS LTD.,	Meet No/Date:25/80-ALC2/2011 21.02.2012	Status: Deferred
	HQ File :01/80/050/00516/AM12/	RLA File :05/23/040/00368/AM12/	Lic.No/Date:0510312789 29.12.2011	Defer Date:03.04.2012
Decision : The Committee noted that the firm's application has been sent to DC(MSME) on 14.02.2012 and case is under examination with MSME. The case is to be re-listed on 03.04.2012.				

67	Case No.:2/25/80-ALC2/2011	Party Name:HYDAC (INDIA) PVT. LTD.	Meet No/Date:25/80-ALC2/2011 21.02.2012	Status: Approved
	HQ File :01/80/050/00481/AM12/	RLA File :03/94/040/00777/AM12/	Lic.No/Date:0310673741 30.12.2011	
Decision : On the recommendation of DHI representative present in the meeting, the Committee decided to ratify the norms in respect of the subject advance authorization as per GN-4 for Engineering Products. The RLA may take necessary action accordingly.				

	Case No.:8/25/80-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:25/80-ALC2/2011	Status: Deferred
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			21.02.2012	
68	HQ File :01/80/050/00487/AM12/	RLA File :03/95/040/00749/AM12/	Lic.No/Date:0310673619 30.12.2011	Defer Date:03.04.2012
Decision : On the recommendation of DHI representative present in the meeting, the Committee decided to obtain details of export product from the firm and to re-list the case on 03.04.2012.				

	Case No.:33/25/80-ALC2/2011	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:25/80-ALC2/2011 21.02.2012	Status: Approved
	HQ File :01/80/050/00512/AM12/	RLA File :05/24/040/00342/AM12/	Lic.No/Date:0510312866 30.12.2011	
69	Decision : The Committee deliberated the written comments of DHI received vide their UO Note dated 21.02.2012 and decided to ratify the norms of the subject Advance Authorization on Net to Net basis with accountability clause. The Committee also decided to advise RA to obtain details of sets and incorporate in the licence. The RLA may take necessary action accordingly.			

	Case No.:34/25/80-ALC2/2011	Party Name:MULTITEX FILTRATION ENGINEERS LTD	Meet No/Date:25/80-ALC2/2011 21.02.2012	Status: Approved
	HQ File :01/80/050/00513/AM12/	RLA File :05/24/040/00336/AM12/	Lic.No/Date:0510312860 30.12.2011	
70	Decision : The Committee deliberated the written comments of DIPP received vide their UO Note dated 21.02.2012 and decided to ratify the norms in respect of the subject advance authorization on net to net basis with accountability clause. The RLA may take necessary action accordingly.			

	Case No.:6/25/80-ALC2/2011	Party Name:AUROLAB	Meet No/Date:25/80-ALC2/2011 21.02.2012	Status: Deferred
71	HQ File :01/80/050/00485/AM12/	RLA File :35/24/040/00029/AM12/	Lic.No/Date:3510036982 02.01.2012	Defer Date:03.04.2012
	Decision : The Committee noted that the firm's application has been sent to DC(MSME) on 13.02.2012 and decided to forward application to C&PC for examination and comments as it pertains to them. The case is to be re-listed on 03.04.2012.			

	Case No.:39/25/80-ALC2/2011	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:25/80-ALC2/2011 21.02.2012	Status: Deferred
	HQ File :01/80/050/00518/AM12/	RLA File :05/23/040/00374/AM12/	Lic.No/Date:0510313236 03.01.2012	Defer Date:03.04.2012
72	Decision : As per DIPP UO note dated 21.02.2012, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 03.04.2012: - 1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format-export product wise. 2. Quantities of import items from Sl. Nos. 2, 3 & 4 in Nos. also in addition to their weights. 3. Quantity of import item at Sl. No. 5 in meters also in addition to its weight.			

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73	Case No.:12/25/80-ALC2/2011	Party Name:SARA SAE PRIVATE LIMITED	Meet No/Date:25/80-ALC2/2011 21.02.2012	Status: Deferred
	HQ File :01/80/050/00491/AM12/	RLA File :61/24/040/00065/AM12/	Lic.No/Date:6110000741 04.01.2012	Defer Date:03.04.2012
Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 03.04.2012.				

74	Case No.:20/25/80-ALC2/2011	Party Name:CEMTEC INDIA PRIVATE LIMITED	Meet No/Date:25/80-ALC2/2011 21.02.2012	Status: Approved
	HQ File :01/80/050/00499/AM12/	RLA File :02/24/040/00158/AM12/	Lic.No/Date:0210172126 09.01.2012	
Decision : On the recommendation of DHI representative present in the meeting, the Committee decided to ratify the norms in respect of the subject advance authorization as per GN-4 for Engineering Products. The RLA may take necessary action accordingly.				

75	Case No.:21/25/80-ALC2/2011	Party Name:HARI MACHINES LTD	Meet No/Date:25/80-ALC2/2011 21.02.2012	Status: Approved
	HQ File :01/80/050/00500/AM12/	RLA File :02/24/040/00149/AM12/	Lic.No/Date:0210172131 09.01.2012	
Decision : On the recommendation of DIPP representative present in the meeting, the Committee decided to ratify the norms in respect of the subject advance authorization as per GN-4 for Engineering Products. The RLA may take necessary action accordingly.				

76	Case No.:32/25/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:25/80-ALC2/2011 21.02.2012	Status: Approved
	HQ File :01/80/050/00511/AM12/	RLA File :04/24/040/00265/AM12/	Lic.No/Date:0410132603 09.01.2012	
Decision : The Committee deliberated the written comments of DHI received vide their UO Note dated 21.02.2012 and decided to ratify the norms of the subject Advance Authorization on repeat basis with accountability clause, as per advance authorization No.0410115603 dated 19.07.2010. The RLA may take necessary action accordingly.				

77	Case No.:22/25/80-ALC2/2011	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:25/80-ALC2/2011 21.02.2012	Status: Deferred
	HQ File :01/80/050/00501/AM12/	RLA File :06/24/040/00055/AM12/	Lic.No/Date:0610025438 10.01.2012	Defer Date:03.04.2012
Decision : The Committee noted that the firm's application has been sent to C&PC on 13.02.2012 for examination and comments. The case is to be re-listed on 03.04.2012.				

	Case No.:19/25/80-ALC2/2011	Party Name:CANALAIR AIR SOLUTIONS PRIVATE LIMITED,	Meet No/Date:25/80-ALC2/2011 21.02.2012	Status: Deferred
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	HQ File :01/80/050/00498/AM12/	RLA File :32/21/040/00113/AM12/	Lic.No/Date:3210052122 11.01.2012	Defer Date:03.04.2012
78	Decision : As per DIPP UO note dated 21.02.2012, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 03.04.2012: - - Information in respect of Sl. No. 6 & 9 of Standard Deficiency Format-export product wise. - Information in respect of Item at Sl. No. 11 of Standard Deficiency Format in respect of import items from Sl. No.1 & 2.			
	Case No.:18/25/80-ALC2/2011	Party Name:DELKOR TECHNIK INDIA PLTD.	Meet No/Date:25/80- ALC2/2011 21.02.2012	Status: Deferred
79	HQ File :01/80/050/00497/AM12/	RLA File :07/24/040/00409/AM12/	Lic.No/Date:0710085428 12.01.2012	Defer Date:03.04.2012
	Decision : On the recommendation of DIPP representative present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 03.04.2012: - Information in respect of Sl.No.3, 4, 5 & 11 of the Standard Deficiency Format – export product wise.			
	Case No.:35/25/80-ALC2/2011	Party Name:OM METALS INFRAPROJECTS LTD.,	Meet No/Date:25/80- ALC2/2011 21.02.2012	Status: Deferred
80	HQ File :01/80/050/00514/AM12/	RLA File :05/24/040/00353/AM12/	Lic.No/Date:0510314332 12.01.2012	Defer Date:03.04.2012
	Decision : On the recommendation of DHI representative present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 03.04.2012:- Information in respect of Sl.No.3, 4, 5 & 11 of the Standard Deficiency Format.			
	Case No.:36/25/80-ALC2/2011	Party Name:METSO POWER INDIA PRIVATE LIMITED	Meet No/Date:25/80- ALC2/2011 21.02.2012	Status: Approved
81	HQ File :01/80/050/00515/AM12/	RLA File :04/24/040/00270/AM12/	Lic.No/Date:0410132829 12.01.2012	
	Decision : On the recommendation of DHI representative present in the meeting, and Committee decided to ratify the norms, taking cue from SION C-1742 as under:- - Import Item Tube/Pipes to be allowed at 1.02 kg/kg. - RA to obtain details of weight and name of export product and incorporate in the licence. The RLA may take necessary action accordingly.			
	Case No.:11/25/80-ALC2/2011	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:25/80- ALC2/2011 21.02.2012	Status: Deferred
82	HQ File :01/80/050/00490/AM12/	RLA File :03/95/040/00769/AM12/	Lic.No/Date:0310676564 13.01.2012	Defer Date:03.04.2012

Decision : The Committee noted that the firms application has been sent to DHI on 13.02.2012 for examination and comments. The case is to be re-listed on 03.04.2012.

83	Case No.: 17/25/80-ALC2/2011	Party Name:TITAN INDUSTRIES LIMITED,	Meet No/Date:25/80-ALC2/2011 21.02.2012	Status: Approved
	HQ File :01/80/050/00496/AM12/	RLA File :07/24/040/00383/AM12/	Lic.No/Date:0710085452 13.01.2012	
	Decision :The Committee deliberated the written comments of DIPP received vide their UO Note dated 21.02.2012 and decided to ratify the norms in respect of the subject advance authorization as under:- 1. Net weight of export products at Sl. Nos. 1 & 2 may be specified as 177.85 Kgs. & 33.85 Kgs. respectively. 2. Quantity of import item may be allowed as 3194 Kgs.(7041.6 Lbs.) inclusive of 1409 % wastage after taking 5% recovery from scrap. The RLA may take necessary action accordingly.			

84	Case No.: 24/25/80-ALC2/2011	Party Name:PERMANENT MAGNETS LIMITED	Meet No/Date:25/80-ALC2/2011 21.02.2012	Status: Approved
	HQ File :01/80/050/00503/AM12/	RLA File :03/95/040/00845/AM12/	Lic.No/Date:0310676553 13.01.2012	
	Decision :The Committee deliberated the written comments of DIPP received vide their UO Note dated 21.02.2012 and decided to ratify the norms in respect of the subject advance authorization as under:- 1. Quantity of import item at Sl.No.1 may be allowed as applied for i.e. 9450 Kgs. inclusive of 5% wastage. 2. Quantities of import items at Sl.No.2 & 3 may be allowed as applied for i.e. 9360 Kgs & 6622 Kgs respectively inclusive of 95% wastage after 1/3rd recovery The RLA may take necessary action accordingly.			

85	Case No.: 23/25/80-ALC2/2011	Party Name:PERMANENT MAGNETS LIMITED	Meet No/Date:25/80-ALC2/2011 21.02.2012	Status: Approved
	HQ File :01/80/050/00502/AM12/	RLA File :03/95/040/00852/AM12/	Lic.No/Date:0310677117 17.01.2012	
	Decision :The Committee deliberated the written comments of DIPP received vide their UO Note dated 21.02.2012 and decided to ratify the norms in respect of the subject advance authorization as under:- 1. Quantity of import item at Sl.No.1 may be allowed as applied for i.e. 6069.263 Kgs. inclusive of 5% wastage. 2. Quantities of import items at Sl.No.2 & 3 may be allowed as applied for i.e. 6011.46 Kgs & 4959.455 Kgs respectively inclusive of 95% wastage after 1/3rd recovery. The RLA may take necessary action accordingly.			

Case No.: 1/25/80-ALC2/2011	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:25/80-ALC2/2011 21.02.2012	Status: Deferred
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86	HQ File :01/80/050/00480/AM12/	RLA File :03/94/040/00914/AM12/	Lic.No/Date:0310679315 31.01.2012	Defer Date:03.04.2012
Decision : The Committee noted that a copy of firm's application has been sent to DIPP on 21.02.2012 for examination and comments. The case is to be re-listed on 03.04.2012.				

87	Case No.:41/25/80-ALC2/2011	Party Name:ZIEMANN INDIA PRIVATE LIMITED	Meet No/Date:25/80- ALC2/2011 21.02.2012	Status: Deferred
	HQ File :01/80/050/00520/AM12/	RLA File :31/83/040/00221/AM12/	Lic.No/Date:3110052821 07.02.2012	Defer Date:03.04.2012
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 03.04.2012.			

88	Case No.:42/25/80-ALC2/2011	Party Name:TEMA INDIA LIMITED	Meet No/Date:25/80- ALC2/2011 21.02.2012	Status: Deferred
	HQ File :01/80/050/00521/AM12/	RLA File :03/95/040/00930/AM12/	Lic.No/Date:0310680916 08.02.2012	Defer Date:03.04.2012
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 03.04.2012.			

89	Case No.:43/25/80-ALC2/2011	Party Name:SGL CARBON INDIA PVT.LTD	Meet No/Date:25/80- ALC2/2011 21.02.2012	Status: Deferred
	HQ File :01/80/050/00522/AM12/	RLA File :31/83/040/00218/AM12/	Lic.No/Date:3110052856 08.02.2012	Defer Date:03.04.2012
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 03.04.2012.			

S.No.27

Case No. A - 09	M/s. Jhagadia Copper Ltd.,	HQ F.No.01/80/162/00542/AM10/DES.I	Lic.No. & Date 3410024795 dt.29.07.2009
Meeting No.25/12		RA.F.No.34/24/039/00001/AM10	
Date: 21.02.2012		Ratification of norms.	

Representative of MSME informed the Committee that they need some more details from the firm for examination of the case. The Committee therefore decided to obtain the details and to re-list the case on 03.04.2012.

S.No.28

Case No. A - 14	M/s. Larsen & Toubro Ltd.,	HQ F.No.01/80/162/00522/AM11/DES.I	Lic.No. & Date 0310541346 dt.12.10.2009
Meeting No.25/12		RA.F.No.03/95/039/00004/AM10	
Date: 21.02.2012		Ratification of norms	

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 03.04.2012.

S.No.29

Case No. A - 03		HQ F.No.01/80/162/00845/AM12/DES.I	Lic.No. & Date
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Meeting No.25/12	M/s. Larson & Toubro Ltd., Mumbai	RA.F.No.03/95/039/00001/AM12	0310643682 dt.21.07.2011
Date: 21.02.2012		Fixation of norms for annual requirement	

The Committee noted that the firm has not replied vide this office letter dated 24.01.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-listed on 03.04.2012.

S.No.30

Case No. A - 16	M/s. VA Tech Escher Flovel Faridabad Wyss Ltd.,	HQ F.No.01/80/050/00925/AM12/DES.I	Lic.No. & Date 0510100700 dt.20.02.2007
Meeting No.25/12		RA.F.No.05/24/040/00940/Am07	
Date: 21.02.2012		Fixation of norms	

The Committee Noted that the firm's application has been sent to DHI on 16.02.2012 for examination and comments and case is to be re-listed on 03.04.2012.

S.No.31

Case No. A - 17	M/s. VA Tech Escher Flovel Faridabad Wyss Ltd.,	HQ F.No.01/80/050/00927/AM12/DES.I	Lic.No. & Date 0510199824 dt.21.02.2007
Meeting No.25/12		RA.F.No.05/24/040/00 /Am07	
Date: 21.02.2012		Fixation of norms	

The Committee Noted that the firm's application has been sent to DHI on 16.02.2012 for examination and comments and case is to be re-listed on 03.04.2012.

S. No.603

Case No. A/R-40	M/s. Bharat Heavy Electricals Ltd., Haridwar	HQ F.No.01/80/162/00539/AM09/DES.I	Lic.No. & Date 6110000254 dt.05.12.2008
Meeting No.25/12		RA F.No.61/24/040/00036/AM09	
Date: 21.02.2012		Ratification of norms	

The Committee deliberated the written comments of DHI received vide their UO Note dated 21.02.2012 and decided to ratify the norms on repeat basis as per advance authorization No.6110000286 dated 06.02.2009.

The RLA may take necessary action accordingly.

Sl.No.604

Case No.A/R-161	M/s. Thermax LTd.,	HQ F.No.01/80/050/01549/AM09/ DES-I	Lic.No. & Date 3110036392 dt.11.12.2008
Meeting No.25/12		RA F.No.31/21/040/00295/AM09	
Date: 21.02.2012		Ratification of norms	

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 03.04.2012.

S.No.605

Case No.A/R-53	M/s. Andritz Hydro Pvt. Ltd., Palwal (Har.)	HQ F.No.01/80/050/00009/AM12/ DES-I	Lic.No. & Date 0510287936 dt.11.04.2011
Meeting No.25/12		RA F.No.05/23/040/00009/AM12	
Date: 21.02.2012		Ratification of Norms	

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 03.04.2012.

S.No.606

Case No.A/R-54	M/s. Andritz Hydro Pvt. Ltd., Palwal	HQ F.No.01/80/050/00864/AM11/ DES-I	Lic.No. & Date
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Meeting No.25/12	(Har.)	RA F.No.05/23/040/00340/AM11	0510284704 dt.01.03.2011
Date: 21.02.2012		Ratification of Norms	

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 03.04.2012.

S.No.607

Case No.A/R-57	M/s. Thermax Limited	HQ F.No.01/81/050/00310/AM06/ DES-I	Lic.No. & Date 3110021206 dt.14.07.2005
Meeting No.25/12		RA F.No.31/24/040/00017/AM06	
Date: 21.02.2012		Revision of norms	

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 03.04.2012.

S.No.608

Case No.A/R-152	M/s. Eastern Equipment & Engineers Pvt. Ltd., Kolkata	HQ F.No.01/80/050/00724/AM11/ DES-I	Lic.No. & Date 0210152463 dt.23.12.2010
Meeting No.25/12		RA F.No.02/24/040/00168/AM11	
Date: 21.02.2012		Fixation of Norms	

The Committee deliberated the written comments of DIPP received vide their UO Note dated 21.02.2012 and decided to ratify the norms in respect of the subject advance authorization as under:-

1. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 1 & 2.
2. Quantity of import item at Sl. No. 1 may be allowed as 13 MT inclusive of 2 % wastage.
3. Quantity of import item at Sl. No. 2 may be allowed under:
M.S. Plates: 1.764 MT inclusive of 5 % wastage
M.S. Angles/Channels: 0.143 MT inclusive of 2 % wastage

The RLA may take necessary action accordingly.

S.No.609

Case No.A/R-153	M/s. Thermax Ltd.,	HQ F.No.01/81/162/00480/AM07/ DES-I	Lic.No. & Date 3110026329 dt.04.09.2006
Meeting No.25/12		RA F.No.31/24/040/00186/AM07	
Date: 21.02.2012		Ratification of Norms	

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 03.04.2012.

S.No.610

Case No. A/R- 168	M/s. Godrej & Boyce Mfg. Co. LTd., Mumbai	F.No. 01/80/50/ 01741/AM09/DES.I	Lic.No. & Date 0310497146 dt.10.12.2008
Meeting No.25/12		RA F.No.03/94/040/00798/AM09	
Date: 21.02.2012		Ratification of norms	

The Committee noted that the firm has requested by e-mail dt.01.02.2012 and 04.02.2012 for postponement of P.H. to 03.04.2012 instead of 21.02.2012. The Committee therefore decided to defer the PH and to re-list the case on 03.04.2012.

S.No.611

Case No.A/R-155	M/s. Boving Fouress (P) Ltd., Bangalore	HQ F.No.01/80/162/00218/AM09/ DES-I	Lic.No. & Date 0710061697 dt.15.12.2008
Meeting No.25/12		RA F.No.07/24/040/00524/AM09	
Date: 21.02.2012		Fixation of norms	

The Committee noted that the firm has not replied this office e-mail dated 24.01.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-listed on 03.04.2012.

Sl.No.207

Case No. C - 09	M/s. Addison & Co. Ltd., Chennai	F.No.01/81/80/162/00372/AM10/DES-I
Meeting No.25/12		Modification of SION for the export product
Date: 21.02.2012		"Cutting Tools-Multiple Point of High Speed Steel(Cobalt Grade)/Tool Steel"

The Committee noted that the firm has not replied this office reminder e-mail dated 25.01.2012 for furnishing the information. The Committee, therefore, decided to last reminder to the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-listed on 03.04.2012.

Sl.No.208

Case No. C- 18	M/s. Pipavav Shipyards Ltd., Amreli	F.No.01/81/80/162/00612/AM11/DES-I
Meeting No.25/12		Fixation of input output norms in respect of
Date: 21.02.2012		100% EOU for the export product " Ship, Cargo Ships, Barges & Vessels for Transport, Factory Ship, Life Boats, Hulls and Vessels falls under Chapter 89 of ITC(HS) – reg.

The Committee noted that a note of clarification along with application has again be sent to Ministry of Shipping on dt.15.02.2012 and decided to send a reminder to expedite their comments. The case is to be re-listed on 03.04.2012.

Sl.No.209

Case No. C – 18	M/s. Bhukanvala Diamond Systems Pvt. Ltd., Navsari	HQ F.No.01/80/162/00056/AM12/DES-I
Meeting No.25/12		Request for fixation of Standard Input Output Norms (SION) for the export product
Date: 21.02.2012		"Die Sets and PVC Blister Moulds" in respect of 100% EOU

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 03.04.2012.

Sl.No.210

Case No. C – 32	M/s. Botil Oil Tools India Pvt. Ltd., New Delhi	HQ F.No.01/80/162/00851/AM12/DES-I
Meeting No.25/12		Application for issuance of Advance Authorization under Duty Exemption Scheme under SION at Sl. No.C-1624, C-1625 and C-1628.
Date: 21.02.2012		

The Committee noted that the firm informed that they have submitted revised application to RA, New Delhi for issuing the advance authorization and therefore decided to close on the part of NC.

The RLA may take necessary action accordingly.

Sl.No.211

Case No. C – 33	M/s. M+Acer Automotive Systems Pvt. Ltd., Bangalore	HQ F.No.01/80/162/00914/AM12/DES-I
Meeting No.25/12		Fixation of Scrap/Wastage norms for the export product "Level Indicator Assembly"
Date: 21.02.2012		in respect of 100% EOU.

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 03.04.2012.
